market, the sugar market would be depressed and the prices will go down; and if the open market prices tumble down, the manufacturers will lose their profit. So, the manufacturers are hoarding the sugar in order to create scarcity in the country and amass huge profits. May I know whether the manufacturers are opposed to Government policy of releasing more sugar into the open market and have submitted a memorandum to the Government requesting the Government to curtail the release of sugar to the open market?

SHRI SURJIT SINGH BARNALA: More sugar is being released to keep the price within limits. The prices have now decreased. Last year, about this time, the price was Rs. 490 in Delhi and now it is Rs. 400.

श्री विरेन्द्र प्रासाद : मैं मंत्री महोदय से जानना चाहता हूं—चीनी जब एक ही फैक्टरी में बनती है तो कन्ट्रोल की दुकानों पर 2 रु० 15 पै० किलों में बिकती है श्रौर खुले बाजार में 4 रु० 50 पै० किलो में बिकती है, क्या मंत्री महोदय चीनी पर से कन्ट्रोल तोड़ने के बारे में विचार करेंगे ?

श्री सुरजीत सिंह बरनाला : इस सारे मामले पर विचार हो रहा है, लेकिन ऐसा नहीं किया जा सकता है कि कन्ट्रोल को तोड़ दिया जाये।

MR. SPEAKER: Before we take up the Short Notice Question, I would like to make an appeal to my friends about the questions put from this side. If they take the trouble of tabling a few main questions also, it would be useful. If they would put not only supplementaries but main questions also, they would get a better chance.

SHORT NOTICE QUESTION

Investigations into the Death of Col. T.S. Anand

+

NSQ 6. DR. BAPU KALDATE:

SHRI DHANNA SINGH GULSHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have started investigations into the causes of death of Col. T. S. Anand;

(b) whether this incident of death has created panic in the public; and

(c) the action taken by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (c). According to the Delhi Police, information was received by the Nangloi Police Station on 4th June, 1977, at about 7.30 p.m., that the dead body of Lt. Col. T. S. Anand was lying in a field in village Punjab Khod. A case under section 302 IPC was registered in this connection. The C.B.I. have been put in-charge of the investigation, which is still continuing.

(b): No, Sir.

डा० बापू कालदाते : ग्रखबारों में जो ग्राया था, वह तो ग्रात्म-हत्या की बात ग्राई थी, लेकिन ग्रब जो केस सरकार ने रजिस्टर किया है, पुलिस ने रजिस्टर किया है, उस में हत्या की बात ग्रा रही है। इस के लिए हम ग्राप का ध्यान इस बात की तरफ खीचेंगे कि नागरवाला की तरह की कोई मिस्ट्री इस में भी तो नहीं है। हम लोग ऐसा महसूस करते हैं कि सरकार को इस बारे में बड़ा सतर्क रहने की जरूरत है। दूसरी बात इसी संबंध में मैं यह जानना चाहूंगा कि जब 302 का केस रजिस्टर किया गया है तो क्या सरकार के पास ऐसी कोई चीज ग्राई है जिस से यह साबित हो सकता हो कि इस में किसी नजदीकी रिश्तेदार का हाथ है ? इस से किसी नजदीकी रिश्तेदार

का संबंध है, ऐसी कोई चीज सरकार की दृष्टि में आई है ?

श्री चरण सिंह : अध्यक्ष महोदय, अभी यह निश्चित तौर से नहीं कहा जा सकता कि यह मामला हत्या का है या आत्म-हत्या का है।

डा० बापू कालदाते : मेरा दूसरा सवाल यह है कि अगर आप ने सी०बी०आई० से इस की कोई इंक्वायरी कराई है, तो उस के लिए आप ने कोई समय निश्चित किया है कि दो महीने में या तीन महीने में वह अपनी रिपोर्ट सरकार को दे दे ? क्या इस के बारे में सरकार ने कोई फैसला किया है ।

श्री चरण सिंह : कोई समय निश्चित नहीं किया गया है लेकिन वे जल्दी से जल्दी इस तहकीकात को पूरा करने की कोशिश करेंगे और जो कुछ उन को करना चाहिए और जिस योग्यता के साथ और जिस निष्पक्षता के साथ उन को यह करना चाहिए, मुझे पूरी संतुष्टि है कि वे ऐसा करेंगे ।

श्री शिव नारायण : मैं होम मिनिस्टर साहब से जानना चाहता हूं कि जिन तीन मुल्जिमों के नाम मुकदमे दर्ज किये गये हैं, उन के नाम क्या हैं ?

श्री चरण सिंह : अगर मुल्जिमों का नाम मालूम हो गया, तो फिर वह मर्डर हो गया ।

श्री अनन्त राम जायसवाल : क्या मंत्री जी यह बताएंगे कि जो पोस्ट-मार्टम एक-जामिनेशन हुआ है, उस से यह पता चलता है कि यह हत्या का मामला है ? हत्या के कारणों के बारे में डाक्टर की क्या राय है ?

श्री चरण सिंह : पोस्ट-मार्टम एग्जा-मिनेशन से यह मालूम होता है कि कम से कम कोई पायजन नहीं है । इस मामले में बहुत से सर्कम्स्टान्सेज हैं । कुछ हालात ऐसे हैं जिन से मालूम होता है कि यह आत्म-हत्या है और कुछ से मालूम होता है कि आत्म-हत्या नहीं है । मैं समझता हूं कि यह बतलाने में मुझे कोई कठिनाई नहीं होगी और तहकीकात में कोई बाधा नहीं पड़ेगी कि अभी तक वह रिवाल्वर, वह हथियार जिस से यह हत्या हुई या आत्म-हत्या हुई, वह तो मिला नहीं है और जब वह मिल जाएगा, तो आसानी हो जाएगी ।

एक माननीय सदस्य : जांच क्या सी०बी० आई के मार्गदर्शन में हो रही है या स्वयं सी०बी०आई० कर रही है ?

श्री चरण सिंह : सी०बी०आई० स्वयं कर रही है ।

SHRI C. K. CHANDRAPPAN: The hon. Minister has stated that there is a set of circumstances which lead to the conclusion that it may be a case of suicide while there are other circumstances which lead to the conclusion that it may be a case of murder. When the case is like that, will the hon. Minister say why one of the top Police officials of Delhi, that is the IG of Police, rushed to the Press in an indecent haste and announced to them in a categorical manner that it was a case of suicide and why he has done that and whether, since the Government does not approve of his conclusion, the government has taken any action against the official who has made an irresponsible statement.

SHRI CHARAN SINGH; The government does not consider it necessary to take any action against the IGP as it is a question of opinion. As I already said there are certain circumstances which would lead to the conclusion that it was a suicide. So, if an officer has reached one of the two conclusions, it may not be said that he was acting *mala fide*.

SHRI R. K. MHALGI: The hon. Minister stated in his reply that a case is registered under Section 302 IPC. I want to know whether the

Police has reported the names of any suspects.

SHRI CHARAN SINGH: No.

श्री गौरी शंकर राय : अध्यक्ष महोदय, मैं यह जानना चाहता हूं कि क्या लाश के पास से अखबार की एक प्रति मिली थी जिसमें किसी व्यक्ति के खिलाफ चुनाव के चार्ज लगाये गये थे, और उस सिलसिले में मुकदमा चल सकता था क्योंकि उसके बारे मे जांच हो रही है ? क्या ऐसा कोई अखबार मिला था जो कि खून मे लथपथ था ? क्या इस तरह का भी कोई संकेत सरकार को मिला है कि यह गुनाह उनके किसी पार्टनर पर आयद होने वाला था, इसलिए उनको मारा गया ?

श्री चरण सिंह : लाश का सिर एक अखबार के ऊपर रखा हुआ था और उस अखबार पर खून जमा हुआ था । अखबार में क्या लिखा था यह मालूम करने की मैंने कोशिश नही की ।

WRITTEN ANSWERS TO QUESTIONS

Social Housing Scheme for Retiring Government Servants

*205. SHRI D. B. CHANDRE GOWDA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Government servants are finding themselves helpless at the time of their retirement as they are not in a position to settle themselves due to the financial circumstances;

(b) if so, whether any suitable scheme and design has been evolved to usher in 'Social Housing' to help Government employees to build houses for themselves before they retire; and

(c) if so, the salient features thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Government have no specific information.

(b) and (c): The Government gives house building advance to Government servants to enable them to build their own house or to buy a flat/house from a Public Housing Agency including a Cooperative Society. This advance is available any time before retirement to a permanent Government servant or one having at least 10 years' service. In addition, Government servants can form themselves into Cooperative Societies and take a loan from the various financing institutions in the country. House Building Advance is generally given at the rate of 75 times an employee's pay subject to a ceiling of Rs. 70,000/-. However, if the unexpired portion of the service is such that it will not be possible to recover the whole amount together with the interest without making the repayment burden very heavy then, the amount is suitably reduced. Ordinarily, the repayment capacity is taken as 33 1/3 per cent of the basic pay of an employee but this can be relaxed upto 50 per cent and for Government servants having less than 10 years of remaining service to 60 per cent. The loan is admissible only if the cost of the house does not exceed 75 times the pay or Rs. 1.25 lakhs, whichever is lower.

The Government servants, alongwith others, can also derive the benefit of the following two schemes under which loans are granted to the individual or their cooperatives for the construction of houses:—

(i) Low Income Group Housing Scheme; and

(ii) Middle Income Group Housing Scheme.